

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:435
ANSWERED ON:09.08.2012
INSPECTION OF ROADS UNDER PMGSY
Singh Baba Shri K.C.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of times inspection teams have been sent to inspect the roads constructed under the Pradhan Mantri Gram Sadak Yojana in Uttarakhand during the last three years and the current year;
- (b) the details of the outcome/results thereof;
- (c) whether the said teams have informed the Ministry about irregularities and has asked the Ministry to take action against the guilty officers; and
- (d) if so, the action taken/likely to be taken by the Government against the said guilty officers as on date?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a) & (b): National Quality Monitors, as the 3rd tier of quality control mechanism under PMGSY in Uttarakhand have conducted 154 inspections during last three years and 42 inspections in the current year (up to June, 2012). A statement containing details about the inspections conducted by NQMs during last three years and the current year, vis-À-vis, quality grading is enclosed as per Annexure.

(c) & (d): As per the PMGSY programme guidelines, ensuring the quality of the road works is the responsibility of the State Governments who are implementing the programme. A Three Tier Quality Control Mechanism has been put in place under the scheme. The first tier is in-house quality control and second tier is independent monitoring at State level. The States are responsible for quality control by these two tiers. The third tier is envisaged as an independent monitoring mechanism at the central level. Under this tier, independent National Quality Monitors (NQMs) are engaged for inspections of randomly selected roads. Immediately after the visit of the NQM, the inspection report is sent to the State Government concerned. If quality of any work is graded as `Unsatisfactory`, the State Government needs to ensure that the contractor replaces the material or rectifies the workmanship (as the case may be) within the time period stipulated. The State Governments are required to furnish Action Taken Reports in such cases. States being the implementing agencies, responsibility for taking action against the guilty officers lies with them.